
(2004) 12 JH CK 0019
In the Jharkhand High Court
Case No : Cont. Case (Civil) No. 939 of 2002

Anant Kumar Sinha and Others	Vs	APPELLANT
K.K. Rai and Others		RESPONDENT

Date of Decision : 09-12-2004

Acts Referred:

Citation : (2005) 1 JCR 291

Hon'ble Judges : S.J. Mukhopadhaya, Acting C.J.

Bench : Single Bench

Advocate : Delip Jerath, S.N. Prasad and Manoj Tandon, for the Appellant; K.B. Sinha and Amitabh, for the Respondent

Judgement

S.J. Mukhopadhaya, A.C.J.

1. Mr. K.B. Sinha. learned senior counsel for the Projects and Development India Limited made the following statements on behalf of the Company :

"(a) In respect of 8 petitioners the house rent has been charged as per the order dated 24.8.1999 passed by this Court. The rent has to be charged as per the revised rate after 8th May, 1985 of all the quarters occupied by the writ petitioners;

(b) No penal rent have been/will be charged from these writ petitioners;

(c) The electricity bills of the petitioners will be charged as per the rate i.e. Rs. 1.33 p. per unit and not at the rate of Rs. 3.82 p. per unit;

(d) A detailed statement has been prepared in respect to all the petitioners and has been filed after serving a copy of the same on the counsel for the petitioners. The petitioners can get the details of payment as made against one or other head from the said chart;

(e) The S.T.D. Rs. of all the petitioners are being produced to hand over the same to the petitioners who have been asked to remain present in the Court;"

2. The following S.T.D. Rs. are being handed over to the following writ petitioners who have been identified by Mr. Delip Jerath, learned counsel for the petitioners :-

Name	Receipt No.	Date	Amount
1. Chandeshwar Dubey	131	12.12.1997	2.
Bachchoo Prasad Singh	243	16.3.1998	3. Md. Nizamuddin Ansari
			428270
		9.1.1998	4. Pashupati Nath Sinha
			428427
		2.2.1998	5. Hardish Prasad Rajak
			428441
		3.2.1998	6. Sheo Prasad
			228
		9.2.1998	7. Rattan Lal
			428440
			3.2.1998

3. One of the writ petitioners, namely, Nand Kishore Prasad is not present. His S.T.D. Rs. as referred above, is being handed over to Mr. Delip Jerath for onwards transmission to the said petitioner.

4. It will be open to the petitioners to get the S.T.D. Rs. encashed. They can also request the Bank to pay upto date interest till the encashment, the amount having remained with the Bank. The petitioners will pay back the house rent, electricity charges etc. as shown in the chart/statement prepared and copy of which has been handed over on their counsel within a period of one month failing which it will be open to the Projects and Developments India Limited to take appropriate steps against such petitioner or may approach this Court to initiate contempt proceeding against such petitioner.

5. If any amount is payable to one or other petitioner towards the interest for delayed payment he may request the company to adjust it towards its outstanding dues.

6. The order passed in this case shall not be treated to be precedence for decision in any other case.

7. This application stands disposed of.